പതിനഞ്ചാം കേരള നിയമസഭ

മൂന്നാം സമ്മേളനം

ബുള്ളറ്റിൻ---ഭാഗം I

(നിയമസഭാ നടപടികളുടെ സംക്ഷിപ്ത വിവരണം)

2021 നവംബർ 2, ചൊവ്വ

നമ്പർ 45

രാവിലെ 9.00-ന് സ്പീക്കറുടെ അദ്ധ്യക്ഷതയിൽ നിയമസഭ സമ്മേളിച്ചു.

ചോദ്യങ്ങൾ:

മറുപടി പറയാൻ നിശ്ചയിച്ചിരുന്ന ചോദ്യങ്ങളിൽ മുന്നെണ്ണം സഭയിൽ ചോദിക്കുകയും അവയ്ക്ക് വാങ്മൂലം മറുപടി നൽകുകയും ചെയ്തു.

അടിയന്തരപ്രമേയം :

സംസ്ഥാനത്ത് പെട്രോൾ, ഡീസൽ വില ഉയർന്ന നിരക്കിൽ എത്തിനിൽക്കുന്ന സാഹചര്യത്തിൽ കേന്ദ്ര സർക്കാരിനും, സംസ്ഥാന സർക്കാരിനും ലഭിക്കുന്ന അധിക ഇന്ധന നികതി വേണ്ടെന്ന് വയ്ക്കാത്തയുളലം ഉളവായിട്ടുള്ളതായി പറയപ്പെടുന്ന ഇരുതര സ്ഥിതിവിശേഷം സഭാനടപടികൾ നിർത്തിവച്ച് ചർച്ച ചെയ്യണമെന്ന് ആവശ്യപ്പെട്ട് ശ്രീ. ഷാഫി പറമ്പിലും മറ്റ് അഞ്ച് അംഗങ്ങളും ഒരു അടിയന്തരപ്രമേയത്തിന് നോട്ടീസ് നല്ലിയിരുന്നു. ധനകാര്യ വകപ്പുമന്ത്രിയുടെ മറുപടിയുടെ വെളിച്ചത്തിൽ അടിയന്തരപ്രമേയത്തിന് സ്പീക്കർ അവതരണാനുമതി നിഷേധിച്ചു

(ഇക്കാര്യത്തിൽ സർക്കാർ അനുവർത്തിച്ച നിലപാടിൽ പ്രതിഷേധിച്ച് പ്രതിപക്ഷ കക്ഷികളിൽപ്പെട്ട അംഗങ്ങൾ സഭയിൽ നിന്നിറങ്ങിപ്പോയി.)

ശ്രദ്ധ ക്ഷണിക്കൽ:

(1) പാചക വാതക വില വർദ്ധനവ് പിൻവലിക്കണമെന്നും, ഗാർഹിക പാചക വാതകത്തിന് സബ്സിഡി നൽകന്നത് പുനരാരംഭിക്കണമെന്നും കേന്ദ്ര സർക്കാരിനോട് ആവശ്യപ്പെടേണ്ടതിനെ സംബന്ധിച്ച് ശ്രീ. കെ. വി. സുമേഷ് ധനകാര്യ വകപ്പുമന്ത്രിയുടെ ശ്രദ്ധ ക്ഷണിച്ചു. മന്ത്രി അത് സംബന്ധിച്ച് ഒരു പ്രസ്താവന ചെയ്യു. (2) മെഡിക്കൽ പി. ജി. കോഴ്ലുകളിലേയ്ക്കാം പി. ജി. ഡിപ്ലോമ കോഴ്ലുകളിലേക്കും എസ്.ഇ.ബി.സി. സംവരണം 30 ശതമാനമായി ഉയർത്താൻ നടപടി സ്വീകരിക്കേണ്ടതിന്റെ ആവശ്യകതയിലേയ്ക്ക് ശ്രീ. പി. ഉബൈദുള്ള ആരോഗ്യ-വനിത-ശിശുവികസന വകപ്പമന്ത്രിയുടെ ശ്രദ്ധ ക്ഷണിച്ചു മന്ത്രി അത് സംബന്ധിച്ച് ഒരു പ്രസ്താവന ചെയ്ത.

ചട്ടം 304 പ്രകാരമുള്ള വിഷയങ്ങൾ :

ചട്ടം 304 പ്രകാരം താഴെപ്പറയുന്ന വിഷയങ്ങൾ അംഗങ്ങൾ സഭയിൽ ഉന്നയിച്ച

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. സി. ആർ. മഹേഷ്	കരുനാഗപ്പള്ളി താലൂക്ക് ആശുപത്രിയിൽ കാർഡിയോളജി വിഭാഗവും ബ്ലഡ് ബാങ്കം ആരംഭിക്കുന്നതിന് നടപടി	ആരോഗ്യ-വനിത- ശിശുവികസന വകപ്പുമന്ത്രി
2	ശ്രീ. സി. സി. മുകന്ദൻ	വലപ്പാട് കോതകളം ബീച്ചിൽ മിനി ഹാർബർ നിർമ്മിക്കുന്നതിന് നടപടി	മത്സ്യബന്ധനം, സാംസ്കാരികം, യുവജനക്ഷേമം വകപ്പമന്ത്രി
3	ശ്രീ. എൽദോസ് പി. കന്നപ്പിള്ളിൽ	ഹീമോഹീലിയ രോഗികൾക്കുള്ള ധനസഹായം	ഉന്നത വിദ്യാഭ്യാസ- സാമൂഹ്യനീതി വകപ്പുമന്ത്രിക്കുവേണ്ടി പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗ ക്ഷേമ- ദേവസ്വം വകപ്പുമന്ത്രി
4	ശ്രീ. ടി. പി. രാമകൃഷ്ണൻ	ദേശീയ തൊഴിലുറപ്പ് പദ്ധതിക്കാവശൃമായ ഫണ്ട്	തദ്ദേശ സ്വയംഭരണം, ഗ്രാമവികസനം, എക്ലൈസ് വകപ്പുമന്ത്രിക്കുവേണ്ടി പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗ ക്ഷേമ- ദേവസ്വം വകപ്പുമന്ത്രി

1	2	3	4
5	ശ്രീ. പി. അബ്ദൽ ഹമീദ്	മലപ്പറത്ത് ദേശീയപാത സ്ഥലം ഏറ്റെടുക്കലുമായി ബന്ധപ്പെട്ട നഷ്ടപരിഹാരം ലഭ്യമാക്കുന്നതിന് നടപടി	റവന്യു- ഭവനനിർമ്മാണ വകപ്പുമന്ത്രി
6	ശ്രീമതി ഒ. എസ്. അംബിക	കാരേറ്റ് തടയണ നിർമ്മാണം	ജലവിഭവ വകപ്പുമന്ത്രി
7	ശ്രീ. കെ. പ്രോക്ഷമാർ	കടമ്പഴിപ്പറത്ത് വൈദൃതി സബ്സ്റ്റേഷൻ സ്ഥാപിക്കുന്നതിന് ജലവിഭവ വകപ്പിന്റെ സ്ഥലം അനുവദിക്കുന്നതിന് നടപടി	ജലവിഭവ വകപ്പുമന്ത്രി
8	ശ്രീ. എൻ. കെ. അക്ബർ	ചമ്രവട്ടം റെഗുലേറ്റർ-കം-ബ്രിഡ്ജ്	ജലവിഭവ വകപ്പുമത്തി
9	ശ്രീ. ഡി. കെ. മുരളി	ഖാദി മേഖലയിലെ പ്രശ്നങ്ങൾ	നിയമം, വ്യവസായം, കയർ വകുപ്പുമന്ത്രി
10	ശ്രീ. ടി. ഐ. മധുസൂദനൻ	ആലക്കോട് ബാറിലെ തൊഴിലാളി പ്രശ്നം	പൊതുവിദ്യാഭ്യാസ- തൊഴിൽ വകുപ്പുമന്ത്രി

അതാതു വിഷയം സംബന്ധിച്ച് മന്ത്രിമാർ പ്രസ്താവന നടത്തി.

റിപ്പോർട്ട് സമർപ്പണം :

താഴെപ്പറയുന്ന റിപ്പോർട്ടുകൾ സഭയിൽ സമർപ്പിച്ചു:

- (i) 2021 ലെ കേരള കഗ്രൂവണ്ടി തൊഴിലാളി ആശ്വാസ ക്ഷേമനിധി (ഭേദഗതി) ബിൽ സംബന്ധിച്ച സബ്ലക്ക് കമ്മിറ്റി VII-ന്റെ റിപ്പോർട്ട്.
- (ii) 2021-ലെ കേരള കർഷക തൊഴിലാളി (ഭേദഗതി) ബിൽ സംബന്ധിച്ച സബ്ലൂക്ട് കമ്മിറ്റി VII-ന്റെ റിപ്പോർട്ട്.
- (iii) 2021-ലെ കേരള തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ബിൽ സംബന്ധിച്ച സബ്ലക്ട് കമ്മിറ്റി-VII ന്റെ റിപ്പോർട്ട്.
- (iv) 2021-ലെ കേരള തയ്യൽ തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ബിൽ സംബന്ധിച്ച സബ്ലൂക്ട് കമ്മിറ്റി VII-ന്റെ റിപ്പോർട്ട്.

- (v) 2021-ലെ കേരള സംസ്ഥാന മെഡിക്കൽ പ്രാക്ടീഷണേഴ്ല് ബിൽ സംബന്ധിച്ച സബ്ലക്ട് കമ്മിറ്റി XII-ന്റെ റിപ്പോർട്ട്.
- (vi) 2021-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ലേഷനം നിയന്ത്രണവും) ഭേദഗതി ബിൽ സംബന്ധിച്ച സബ്ലൂക്ട് കമ്മിറ്റി XII-ന്റെ റിപ്പോർട്ട്.

നിയമനിർമ്മാണകാര്യം :

സബ്ലൂക്ട് കമ്മറ്റി റിപ്പോർട്ട് ചെയ്ത പ്രകാരമുള്ള താഴെപ്പറയുന്ന ബില്ലുകൾ പരിഗണനയ്ക്കെടുക്കണമെന്ന പ്രമേയവും അനന്തര ഘട്ടങ്ങളും.

(1) 2021-ലെ കേരള സഹകരണ സംഘ (രണ്ടാം ഭേദഗതി) ബിൽ

സഹകരണ-രജിസ്ലേഷൻ വകപ്പുമന്ത്രി ശ്രീ. വി. എൻ. വാസവൻ സബ്ലക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്ത പ്രകാരമുള്ള 2021-ലെ കേരള സഹകരണ സംഘ (രണ്ടാം ഭേദഗതി) ബിൽ പരിഗണനയ്ക്ക് എടുക്കണമെന്ന പ്രമേയം അവതരിപ്പിച്ച് സംസാരിച്ച

സബ്ലൂക്ട് കമ്മിറ്റി റിപ്പോർട്ടിൽ വിയോജിപ്പ് രേഖപ്പെടുത്തിയ ശ്രീ. പി. അബ്ലൽ ഹമീദ്, ശ്രീ. സജീവ് ജോസഫ്, ഡോ. മാതൃ കഴൽനാടൻ എന്നീ അംഗങ്ങൾ സംസാരിച്ചു

2021-ലെ കേരള സഹകരണ സംഘ (രണ്ടാം ഭേദഗതി) ബിൽ പൊതുജനാഭിപ്രായം നേടുന്നതിനായി സർക്കുലേറ്റ് ചെയ്യണമെന്ന ഭേദഗതി ശ്രീ. പി. വി. ശ്രീനിജിൻ ചുമതലപ്പെടുത്തിയതനുസരിച്ച് ശ്രീ. സേവ്യർ ചിറ്റിലപ്പിള്ളി അവതരിപ്പിച്ച് സംസാരിച്ചു. പ്രസ്തത ബിൽ വീണ്ടും അതേ സബ്ലൂക്ട് കമ്മിറ്റിയുടെ പരിഗണനയ്ക്ക് അയയ്ക്കുണമെന്ന മറ്റൊരു ഭേദഗതി ശ്രീ. യു. എ. ലത്തീഫ് അവതരിപ്പിച്ച് സംസാരിച്ചു.

ചർച്ചയ്ക്കാം മന്ത്രിയുടെ മറുപടിക്കും ശേഷം അവതരിപ്പിച്ച ഭേദഗതികൾ സഭയുടെ അന്മതിയോടെ പിൻവലിച്ചു. ഇടർന്ന് ബിൽ വകപ്പുതിരിച്ചുള്ള പരിഗണനയ്ക്ക് എടുക്കുകയും താഴെപ്പായുന്ന ഭേദഗതികളോടെ സഭ പാസ്സാക്കുകയും ചെയ്തു.

ശീർഷകം

In the short title the word " SECOND" shall be deleted.

ഒന്നാം വകപ്പ്

In Clause 1, the word " Second" shall be deleted.

രണ്ടാം വകപ്പ്

In section 2(ac) and 2(pa) proposed to be inserted in the principal Act by Clause 2(i) and 2(iii) respectively shall be recast as follows:

(i) "(ac) "Anand Pattern Milk Co-operative Society" means a Primary Dairy Co-operative Society, otherwise known as 'Ksheerolpadaka Sahakarana

Sangham', registered on or after the 1st day of January 1980, and functioning as per the model bye-laws of Anand Pattern, with the principal objective of procurement and marketing of milk and milk products and pouring marketable surplus of milk to the Regional Co-operative Milk Producers' Union and for providing inputs to the dairy farmers, within the area of operation of the society;"

(ii) "(pa) "Recruitment Committees" means the committees constituted under section 80BB of this Act;"

നാലാം വകപ്പ്

In the fifth proviso to Section 16(1) proposed to be inserted in the principal Act by Clause 4, shall be recast as follows:

"Provided also that in the case of Anand Pattern Milk Co-operative Societies, no dairy farmers other than those who own one or more milch cows or buffaloes and residing within the area of operation of the society or running dairy farms in their own land or in leased land within the area of operation of the society and pouring milk not less than ninety days within a period of one hundred and twenty days in a year to the society, shall be admitted as members."

അഞ്ചാം വകപ്

Section 16 B(1)(b) and section 16 B(2) proposed to be inserted in the principal Act by Clause 5 is recast as follows:

- (i) " (b) is not owning at least one milch cow or buffalo, by rearing them in a cattle shed or in a farm set up either in his/her own land or in a leased land, within the area of operation of the society.
- (ii) (2) Only an active member referred to in sub-section (1) shall be eligible to become a member of the committee of an Anand Pattern Milk Co-operative Society and to continue as a member of such committee."

ആറാം വകപ്പ്

In Clause 6,

(i) In section 28(6) the words and symbols "Notwithstanding anything contained in this Act or rules made thereunder or bye-laws of a Regional Co-operative Milk Producers' Union," the words and symbols "Notwithstanding

anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, Judgement or Decree or Orders of any court or Tribunal for the time being in force," shall be substituted.

- (ii) Section 28(7) and 28(7)(a) shall be recast as follows:
- "(7) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, judgement or Decree or Orders of any court or Tribunal, for the time being in force, the President of an Anand Pattern Milk Co-operative Society, which is a member of the Regional Co-operative Milk Producers' Union shall be eligible to contest the elections to the committee of the Regional Co-operative Milk Producers' Union and hold office as a member of the committee of the Regional Co-operative Milk Producers' Union, only if the Anand Pattern Milk Co-operative Society to which he/she belongs, satisfies the following conditions, namely:—
- (a) the society is placed in audit classification A or B, as prescribed, during the last audit conducted; and".
- (iii) In section 28(8) the words and symbol "Notwithstanding anything contained in this Act or rules made thereunder," the words and symbols "Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force," shall be substituted.

ഏഴാം വകപ്പ്

In Clause 7

(i) In Section 28AB(3) for the words and symbol "Notwithstanding anything contained in this Act or rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union," the words and symbols:

"Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative milk Producers' Union or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force," shall be substituted.

- (ii) the words "and its apex society" shall be omitted.
- (iii) Section 28AB(4) Shall be recast follows:
- "(4) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of an Anand Pattern Milk Co-operative Society or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force, either the President or the Vice President of Anand Pattern Milk Co-operative Societies shall be women members"

എട്ടാം വകപ്പ്

In section 64(13) proposed to be inserted in the principal Act, by Clause 8 the following sub-section may be substituted, namely:—

"(13) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union and apex society, Annual Performance Audit in Regional Co-operative Milk Producers' Union and its apex society shall be conducted for every financial year, in the prescribed manner, by engaging person/s from among the panel of experienced person/s in dairy industry, recommended by the apex society and approved by the Functional registrar of Dairy Co-operatives."

പത്താം വകപ്പ്

In Clause 10,

- (i) In section 80BB(2) for the words and symbols "as follows,-", the words and symbols "as follows, namely:-" shall be substituted.
 - (ii) Items (iii) and (iv) under section 80BB shall be recast as follows:
- "(iii) Joint Director (General), Dairy Development Department or Joint Secretary to Government, Dairy Development Department, Government of Kerala;
 - (iv) An expert from Dairy Industry, nominated by the Government;"
- (iii) In section 80BB, (3), for the words "the Southern Regional Head of the National Dairy Development Board", the words "an expert from Dairy Industry, nominated by the Government." shall be substituted.

(2) 2021-ലെ കേരള ദേവസ്വം റിക്രട്ട്മെന്റ് ബോർഡ് (ജേദഗതി) ബിൽ

പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗ ക്ഷേമ-ദേവസ്വം വകപ്പുമന്ത്രി. കെ. രാധാകൃഷ്ണൻ സബ്ലൂക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്ത പ്രകാരമുള്ള 2021-ലെ കേരള ദേവസ്വം റിക്രൂട്ട്മെന്റ് ബോർഡ് (ഭേദഗതി) ബിൽ പരിഗണനയ്ക്ക് എടുക്കണമെന്ന പ്രമേയം അവതരിപ്പിച്ച് സംസാരിച്ചു.

സബ്ലക്ട് കമ്മിറ്റി റിപ്പോർട്ടിന്മേൽ വിയോജിപ്പ് രേഖപ്പെടുത്തിയ ശ്രീ. എൻ. എ. നെല്ലിക്കുന്ന്, ശ്രീ. സനീഷ്യമാർ ജോസഫ് എന്നീ അംഗങ്ങൾ സംസാരിച്ച

2021-ലെ കേരള ദേവസ്വം റിക്കൂട്ട്മെന്റ് ബോർഡ് (ഭേദഗതി) ബിൽ പൊതുജനാഭിപ്രായം നേടുന്നതിനായി സർക്കുലേറ്റ് ചെയ്യണമെന്ന ഭേദഗതി ശ്രീമതി ശാന്തകമാരി കെ ചുമതലപ്പെടുത്തിയതനുസരിച്ച് ശ്രീ. എം. രാജഗോപാലൻ അവതരിപ്പിച്ച് സംസാരിച്ചു. പ്രസ്തത ബിൽ വീണ്ടും അതേ സബ്ലൂക്ട് കമ്മിറ്റിയുടെ പരിഗണനയ്ക്ക് അയയ്ക്കുണമെന്ന മറ്റൊരു ഭേദഗതി ശ്രീ. പി. എസ്. സുപാൽ ചുമതലപ്പെടുത്തിയതനുസരിച്ച് ശ്രീ. ഇ. ചന്ദ്രശേഖരൻ അവതരിപ്പിച്ച് സംസാരിച്ചു.

ചർച്ചയ്ക്കാം മന്ത്രിയുടെ മറുപടിക്കും ശേഷം അവതരിപ്പിച്ച ഭേദഗതികൾ സഭയുടെ അനമതിയോടെ പിൻവലിച്ചു. തുടർന്ന് ബിൽ വകപ്പുതിരിച്ചുള്ള പരിഗണനയ്ക്ക് എടുക്കുകയും താഴെപ്പറയുന്ന ഭേദഗതികളോടെ സഭ പാസ്സാക്കുകയും ചെയ്തു.

ദീർഘ ശീർഷകം

ദീർഘശീർഷകത്തിൽ "ആക്ല്" എന്നതിനുപകരം "ആക്ല്" എന്ന് ചേർക്കുക.

രണ്ടാം വകപ്പ്

ഖണ്ഡം 2-ൽ 5(1)-ൽ "ആക്ല്" എന്ന് വരുന്നിടത്തെല്ലാം"ആക്ല്" എന്ന് ചേർക്കുക.

മൂന്നാം വകപ്പ്

ഖണ്ഡം 3(2)-ൽ "ആക്ല്" എന്നതിനപകരം "ആക്ല്" എന്ന് ചേർക്കുക.

2021 നവംബർ 3-ാം തീയതി ബുധനാഴ്ച രാവിലെ 9.00-ന് വീണ്ടും സമ്മേളിക്കുന്നതിനായി വൈകുന്നേരം 3.21-ന് സഭ പിരിഞ്ഞു.

എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ, സെക്രട്ടറി.

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

Third Session

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, November 2, 2021

No. 45

The Assembly met at 9.00 a.m. with Mr. Speaker in the Chair.

Questions:

Three Questions in the list of Questions posted for the day were answered orally.

Adjournment Motion:

After hearing the Minister for Finance, the Speaker withheld consent to the moving of an adjournment motion given notice of by Shri Shafi Parambil and five other Members regarding the serious situation reported to have arisen consequent on the Central and State Government's refusal to waive additional tax on fuel being levied by them in the context of spiralling Petrol and Diesel prices.

(As a mark of protest against the attitude of the Government the Members belonging to opposition staged a walkout)

Calling Attention:

- Shri K. V. Sumesh called the attention of the Minister for Finance to urge the Central Government to roll back the price hike of cooking gas and to resume the provision of subsidy on domestic cooking gas. The Minister made a statement thereto.
- 2. Shri P. Ubaidulla called the attention of the Minister for Health and Woman and Child Development to take steps to increase the reservation quota of S.E.B.C. category to 30 per cent in the Medical P. G. Courses and P.G. Diploma courses. The Minister made a statement thereto.

KNPP.1936/2021(ii).

The Matters under Rule 304:

The matters raised in the House by the Members under Rule 304 are listed below:

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. സി. ആർ. മഹേഷ്	കരുനാഗപ്പളളി താലൂക്ക് ആശുപത്രിയിൽ കാർഡിയോളജി വിഭാഗവം ബ്ലഡ് ബാങ്കം ആരംഭിക്കുന്നതിന് നടപടി	ആരോഗ്യ-വനിത- ശിശുവികസന വകപ്പുമന്ത്രി
2	ശ്രീ. സി. സി. മുകന്ദൻ	വലപ്പാട് കോതകളം ബീച്ചിൽ മിനി ഹാർബർ നിർമ്മിക്കുന്നതിന് നടപടി	മത്സ്യബന്ധനം, സാംസ്കാരികം, യുവജനക്ഷേമം വകപ്പുമന്ത്രി
3	ശ്രീ. എൽദോസ് പി. കന്നപ്പിള്ളിൽ	ഹീമോഫീലിയ രോഗികൾക്കുള്ള ധനസഹായം	ഉന്നത വിദ്യാഭ്യാസ- സാമൂഹ്യനീതി വകപ്പുമന്ത്രിക്കുവേണ്ടി പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗ ക്ഷേമ- ദേവസ്വം വകപ്പുമന്ത്രി
4	ശ്രീ. ടി. പി. രാമകൃഷ്ണൻ	ദേശീയ തൊഴിലുറപ്പ് പദ്ധതിക്കാവശ്യമായ ഫണ്ട്	തദ്ദേശ സ്വയംഭരണം, ഗ്രാമവികസനം, എക്ലൈസ് വകപ്പുമന്ത്രിക്കുവേണ്ടി പട്ടികജാതി, പട്ടികവർഗ്ഗ, പിന്നാക്ക വിഭാഗ ക്ഷേമ- ദേവസ്വം വകപ്പുമന്ത്രി
5	ശ്രീ. പി. അബൂൽ ഹമീദ്	മലപ്പറത്ത് ദേശീയപാത സ്ഥലം ഏറ്റെടുക്കലുമായി ബന്ധപ്പെട്ട നഷ്ടപരിഹാരം ലഭ്യമാക്കുന്നതിന് നടപടി	റവന്യൂ- ഭവനനിർമ്മാണ വകപ്പുമന്ത്രി

1	2	3	4
6	ശ്രീമതി ഒ. എസ്. അംബിക	കാരേറ്റ് തടയണ നിർമ്മാണം	ജലവിഭവ വകപ്പുമന്ത്രി
7	ശ്രീ. കെ. പ്രോകമാർ	കടമ്പഴിപ്പറത്ത് വൈദ്യൂതി സബ്സ്റ്റേഷൻ സ്ഥാപിക്കുന്നതിന് ജലവിഭവ വകപ്പിന്റെ സ്ഥലം അനുവദിക്കുന്നതിന് നടപടി	ജലവിഭവ വകപ്പുമന്ത്രി
8	ശ്രീ. എൻ. കെ. അക്ബർ	ചമ്രവട്ടം റെഗുലേറ്റർ-കം-ബ്രിഡ്ജ്	ജലവിഭവ വകപ്പുമന്ത്രി
9	ൃശീ. ഡി. കെ. മുരളി	ഖാദി മേഖലയിലെ പ്രശ്നങ്ങൾ	നിയമം, വൃവസായം, കയർ വകപ്പുമന്ത്രി
10	ശ്രീ. ടി. ഐ. മധുസൂദനൻ	ആലക്കോട് ബാറിലെ തൊഴിലാളി പ്രശ്നം	പൊതുവിദ്യാഭ്യാസ- തൊഴിൽ വകപ്പമന്ത്രി

The Ministers concerned made statements on the respective subjects.

Presentation of Reports:

The following reports were presented:

- (i) Report of Subject Committee VII on The Kerala Cashew Workers' Relief and Welfare Fund (Amendment) Bill, 2021.
- (ii) Report of Subject Committee VII on The Kerala Agricultural Workers' (Amendment) Bill, 2021.
- (iii) Report of Subject Committee VII on The Kerala Labour Welfare Fund (Amendment) Bill, 2021.
- (iv) Report of Subject Committee VII on The Kerala Tailoring Workers' Welfare Fund (Amendment) Bill, 2021.
- (v) Report of Subject Committee XII on The Kerala State Medical Practitioners Bill, 2021.
- (vi) Report of Subject Committee XII on The Kerala Clinical Establishments (Registration and Regulation) Amendment Bill, 2021.

Legislative Business:

Motion for Consideration and further stages of the following Bills as reported by the Subject Committee :

(1) The Kerala Co-operative Societies (Second Amendment) Bill, 2021

Shri V. N. Vasavan, Minister for Co-operation and Registration moved the motion that The Kerala Co-operative Societies (Second Amendment) Bill, 2021 as reported by the Subject Committee be taken up for consideration.

Shri P. Abdul Hameed, Shri Sajeev Joseph and DR. Mathew Kuzhalnadan who recorded their dissent to the Subject Committee Report spoke.

Shri Xavier Chittilappilly as authorised by Shri P. V. Sreenijin moved an amendment to circulate the The Kerala Co-operative Societies (Second Amendment) Bill, 2021 for obtaining public opinion and spoke. Shri U. A. Lathif moved another amendment to recommit the Bill to the same Subject Committee and spoke.

After discussion and reply of the Minister the amendments moved were withdrawn with the leave of the House. Then the Bill as reported by the Subject Committee was taken into consideration and was passed by the House with the following amendments.

Title

In the short title the word "SECOND" shall be deleted.

Clause 1

In Clause 1, the word "Second" shall be deleted.

Clause 2

In section 2(ac) and 2(pa) proposed to be inserted in the principal Act by Clause 2(i) and 2(iii) respectively shall be recast as follows:

(i) "(ac) "Anand Pattern Milk Co-operative Society" means a Primary Dairy Co-operative Society, otherwise known as 'Ksheerolpadaka Sahakarana Sangham', registered on or after the 1st day of January 1980, and functioning as per the model bye-laws of Anand Pattern, with the principal

objective of procurement and marketing of milk and milk products and pouring marketable surplus of milk to the Regional Co-operative Milk Producers' Union and for providing inputs to the dairy farmers, within the area of operation of the society;"

(ii) "(pa) "Recruitment Committees" means the committees constituted under section 80BB of this Act;"

Clause 4

In the fifth proviso to Section 16(1) proposed to be inserted in the principal Act by Clause 4, shall be recast as follows:

"Provided also that in the case of Anand Pattern Milk Co-operative Societies, no dairy farmers other than those who own one or more milch cows or buffaloes and residing within the area of operation of the society or running dairy farms in their own land or in leased land within the area of operation of the society and pouring milk not less than ninety days within a period of one hundred and twenty days in a year to the society, shall be admitted as members"

Clause 5

Section 16 B(1)(b) and section 16 B(2) proposed to be inserted in the principal Act by Clause 5 is recast as follows:

- (i) "(b) is not owning at least one milch cow or buffalo, by rearing them in a cattle shed or in a farm set up either in his/her own land or in a leased land, within the area of operation of the society.
- (ii) (2) Only an active member referred to in sub-section (1) shall be eligible to become a member of the committee of an Anand Pattern Milk Co-operative Society and to continue as a member of such committee."

Clause 6

o In Clause 6,

(i) In section 28(6) the words and symbols "Notwithstanding anything contained in this Act or rules made thereunder or bye-laws of a Regional Co-operative Milk Producers' Union," the words and symbols "Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a

Regional Co-operative Milk Producers' Union or in any other law, Judgement or Decree or Orders of any court or Tribunal for the time being in force," shall be substituted.

- (ii) Section 28(7) and 28(7)(a) shall be recast as follows:
- "(7) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, judgement or Decree or Orders of any court or Tribunal, for the time being in force, the President of an Anand Pattern Milk Co-operative Society, which is a member of the Regional Co-operative Milk Producers' Union shall be eligible to contest the elections to the committee of the Regional Co-operative Milk Producers' Union and hold office as a member of the committee of the Regional Co-operative Milk Producers' Union, only if the Anand Pattern Milk Co-operative Society to which he/she belongs, satisfies the following conditions, namely:—
- (a) the society is placed in audit classification A or B; as prescribed, during the last audit conducted; and".
- (iii) In section 28(8) the words and symbol "Notwithstanding anything contained in this Act or rules made thereunder," the words and symbols "Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force," shall be substituted.

Clause 7

In Clause 7

(i) In Section 28AB(3) for the words and symbol "Notwithstanding anything contained in this Act or rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union," the words and symbols

"Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative milk Producers' Union or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force," shall be substituted.

- (ii) the words "and its apex society" shall be omitted.
- (iii) Section 28AB(4) Shall be recast follows:
- "(4) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of an Anand Pattern Milk Co-operative Society or in any other law, Judgement or Decree or Orders of any court or Tribunal, for the time being in force, either the President or the Vice President of Anand Pattern Milk Co-operative Societies shall be women members"

Clause 8

In section 64(13) proposed to be inserted in the principal Act, by Clause 8 the following sub-section may be substituted, namely:—

"(13) Notwithstanding anything contained in this Act or the rules made thereunder or the bye-laws of a Regional Co-operative Milk Producers' Union and apex society, Annual Performance Audit in Regional Co-operative Milk Producers' Union and its apex society shall be conducted for every financial year, in the prescribed manner, by engaging person/s from among the panel of experienced person/s in dairy industry, recommended by the apex society and approved by the Functional registrar of Dairy Co-operatives."

Clause 10

In Clause 10,

- (i) In section 80BB(2) for the words and symbols "as follows,", the words and symbols "as follows, namely:-" shall be substituted.
 - (ii) Items (iii) and (iv) under section 80BB shall be recast as follows:
- "(iii) Joint Director(General), Dairy Development Department or Joint Secretary to Government, Dairy Development Department, Government of Kerala;
 - (iv) An expert from Dairy Industry, nominated by the Government;"
- (iii) In section 80BB,(3), for the words "the Southern Regional Head of the National Dairy Development Board", the words "an expert from Dairy Industry, nominated by the Government." shall be substituted.

(2) The Kerala Devaswom Recruitment Board (Amendment) Bill, 2021

Shri K. Radhakrishnan, Minister for Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes and Devaswoms moved the motion that The Kerala Devaswom Recruitment Board (Amendment) Bill, 2021 as reported by the Subject Committee be taken up for consideration.

Shri N. A. Nellikkunnu and Shri Saneeshkumar Joseph who recorded their dissent to the Subject Committee Report spoke.

Shri M. Rajagopalan as authorised by Smt. Santhakumari K. moved an amendment to circulate the The Kerala Devaswom Recruitment Board (Amendment) Bill, 2021 for obtaining public opinion and spoke. Shri E. Chandrasekharan as authorised by Shri P. S. Supal moved another amendment to recommit the Bill to the same Subject Committee and spoke.

After discussion and reply of the Minister the amendments moved were withdrawn with the leave of the House. Then the Bill as reported by the Subject Committee was taken into consideration and passed by the House with the following amendments:

Long Title

ദീർഘശീർഷകത്തിൽ "ആക്ട്" എന്നതിനുപകരം "ആക്ല്" എന്ന് ചേർക്കുക.

Clause 2

ഖണ്ഡം 2-ൽ 5(1)-ൽ "ആക്ട്" എന്ന് വരുന്നിടത്തെല്ലാം"ആക്ല്" എന്ന് ചേർക്കുക.

Clause 3

ഖണ്ഡം 3(2) — ൽ ''ആക്ട്''എന്നതിനു പകരം ''ആക്ല്''എന്ന് ചേർക്കുക.

The House adjourned at 3.21 p.m. to meet again at 9.00 a.m. on Wednesday November 3, 2021.

S. V. UNNIKRISHNAN NAIR, Secretary.